

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**
Hearing through video conferencing



**T.A. No. 62/3274/2020
(SWP No. 2618/2011)**

This the 28th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Majid Shafi Bhat (Age 23 years) S/O: Mohammad Shafi Bhat, R/O: Badamwari, Srinagar, Kashmir.

.....Applicant

(Advocate: Mr. M.A. Bhat)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt., General Administration Department, Civil Secretariat, Srinagar/Jammu.
2. Principal Secretary to Govt., Hospitality and Protocol Department, Civil Secretariat, Srinagar/Jammu.
3. Principal Resident Commissioner, J&K Government, Prithivi Raj Road, New Delhi.
4. J&K Service Selection Board through its Secretary.

.....Respondents

(Advocate: Mr. Rajesh Thapa, 1d. DAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)

At the outset, learned counsel for the applicant submits that this T.A. may be dismissed as he has no instruction from his client to pursue the case and he has not been appearing. Learned counsel for the respondents has no objection.

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2. Accordingly, the T.A. is dismissed due to non-prosecution by applicant.



(DINESH SHARMA)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)